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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR

Date of order : 12.1.1994

O.A.No.996/1992

KANHIYA LAL : Applicant

Vs.

UNION OF INDIA AND ORS. : Respondents

Present:

Mr.J.E.Kaushik, Counsel for the applicant.

Mr.Manish Bhandari, Counsel for the respondents.

CORAM :

Hon'ble Mr.Gopal Krishna, Judicial Member

Hon'ble Mr.O.P.Sharma, Administrative Member

HON'BLE MR.GOPAL KRISHNA, JUDICIAL MEMBER :

Applicant Kanhiya Lal in this application under section 19 of the Administrative Tribunals Act, 1985 has prayed that the impugned inquiry report at Annex.A/1 holding the applicant guilty by conducting ex parte inquiry be quashed as being illegal and the competent authority may be directed to appoint an ad-hoc disciplinary authority for conducting the inquiry as per rules.

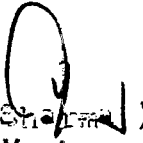
We have heard the learned counsel for the parties and perused the records,

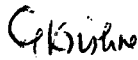
G.Krishna

(9)

-2-

The disciplinary proceedings have since been finalised and a penalty has been imposed. This O.A. therefore, does not survive for consideration. This position is admitted by the learned counsel for the applicant. The O.A. is, therefore, dismissed with no order as to costs.


(O.P. Sharma)
Adv. Member


(Gopal Krishna)
Judl. Member

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